

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL DIARY NO(S). 64232/2025

[Arising out of impugned final judgment and order dated 10-09-2025 in CUSTA No. 14/2025 passed by the High Court at Calcutta]

M/S VEDANTA LIMITED (FORMERLY KNOWN  
AS SESA STERLITE LIMITED/SESA GOA LIMITED) Appellant(s)

VERSUS

COMMISSIONER OF CUSTOMS (PORT), KOLKATA Respondent(s)

IA No. 22438/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 22441/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 27-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE MANMOHAN

For Appellant(s) : Mr. Rajat Mittal, AOR  
Mr. Sudipta Bhattacharjee, Adv.  
Mr. Onkar Sharma, Adv.  
Mr. Arjyadeep Roy, Adv.  
Mr. Priyanshu, Adv.  
Mr. Subham Kumar, Adv.  
Ms. Akriti Anand, Adv.  
Mr. Bharat Raichandani, Adv.  
Ms. Anishka Gupta, Adv.  
Ms. Krati Agarwal, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Issue notice, returnable in six weeks.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)  
COURT MASTER (NSH)